

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI, (COURT-II)

Item No. 111
(IB)-1095(ND)2019
I.A-2214/2021

IN THE MATTER OF:

Ritu Tandon

... **Applicant/Petitioner**

Vs.

M/s. Rain Automotive India Pvt. Ltd.

... **Respondent**

Under Section: 9 of IBC, 2016

Order delivered on 17.05.2021

CORAM:

SHRI. ABNI RANJAN KUMAR SINHA,
HON'BLE MEMBER (J)

SHRI. L. N. GUPTA,
HON'BLE MEMBER (T)

PRESENT:Mr. Abhishek Anand Adv. & Mr. Mohak Sharma Adv. for Liquidator,
Ms. Maya Gupta,Liquidator

ORDER

I.A-2214/2021: By filing this Application,the Liquidator has prayed for an extension of one year w.e.f. 10th April, 2021, in order to complete the liquidation process. Heard, Ld. Counsel appearing for the Applicant and perused the averments made in the Application.

Ld. Counsel for the Applicant in the course of his arguments referred to para 19 of the Application and submitted that three IAs are pending for disposal,for which the liquidation process could not be completed. On this ground, the Applicant has prayed for an extension of the liquidation period by one year.

Considering the averments and submissions, we think it proper and adequate to allow extension of six months to complete the liquidation process. Accordingly, we hereby allow extension of six months w.e.f. 10th April, 2021. The Liquidator is directed to complete the liquidation process within this period. However, liberty is granted to Liquidator move a fresh Application, if the process of Liquidation is not completed within this period.

With this, the **present Application stands disposed of.**

Sd/-
(L. N. GUPTA)
MEMBER (T)

Sd/-
(ABNI RANJAN KUMAR SINHA)
MEMBER (J)